



IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO(S). OF 2023  
(Arising from SLP(CrI.)No(s).13684-13685/2023)

MIR SHUJATH ALI KHAN ETC.

APPELLANT(S)

VERSUS

THE STATE OF TELANGANA

RESPONDENT(S)

O R D E R

Leave granted.

Heard learned senior counsel for the appellants, State and the complainant.

The plea for anticipatory bail of the appellants was refused by the High Court. They have come before us against the judgment of the High Court. The main allegation against the appellants is injuring two learned advocates inside their chamber. The appellants are themselves law students. There appears to be conflicting complaints between the appellants and the injured lawyers. The appellants are meant to have caused serious injuries to one of the lawyers. We, however, do not find any material which would justify custodial interrogation of the appellants. There are no other aggravating circumstances also which would justify their detention at the investigation stage.

We, accordingly, set aside the impugned orders and direct that in the event the appellants or any one of them is arrested in connection with C.R.No.235/2023, registered with Police Station Nampally, Hyderabad, the appellants or any one of them, as the case may be, shall be released on bail on such terms and conditions the concerned Court may consider fit and proper. The conditions imposed by the Trial Court shall include requirement for each of the

appellant to attend the office of the investigating officer once a week, every Saturday at 5.00 p.m., till the report under Section 173 of the Criminal Procedure Code, 1973 is submitted. The appellants shall not otherwise interfere with the investigation in any manner whatsoever, nor they shall try to influence the witnesses while remaining enlarged on bail. In the event there is any breach or default on the part of the appellants in complying with the conditions for grant of bail, it shall be open to the State or the complainant to apply for cancellation of bail of the appellants before the concerned Court itself, without any further reference to this Court.

The present appeals stand allowed in the above terms.

Pending application(s), if any, shall stand disposed of.

.....J.  
[ANIRUDDHA BOSE]

.....J.  
[AHSANUDDIN AMANULLAH]

.....J.  
[AUGUSTINE GEORGE MASIH]

New Delhi;  
November 22, 2023.

ITEM NO.19

COURT NO.6

SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (CrI.)Nos.13684-13685/2023

(Arising out of impugned final judgment and orders dated 21-08-2023 in CRLP No. 7279/2023 & CRLP No. 7071/2023 passed by the High Court For The State Of Telangana At Hyderabad)

MIR SHUJATH ALI KHAN ETC.

PETITIONER(S)

VERSUS

THE STATE OF TELANGANA

RESPONDENT(S)

( IA No. 218785/2023 - EXEMPTION FROM FILING C/C OF I/JUDGMENT, IA No. 219560/2023 - PERMISSION TO FILE ADDL.DOCS./FACTS/ANNEXURES & IA No. 219787/2023 - PERMISSION TO FILE ADDL.DOCS./FACTS/ANNEXURES, IA No.232229/2023-APPROPRIATE ORDERS/DIRECTIONS & IA No.232230/2023- EXEMPTION FROM FILING NOTARIZED AFFIDAVITS)

Date : 22-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.  
Mr. Mandeep Kalra, AOR  
Ms. Radhika Narula, Adv.  
Ms. Suvangana Agarwal, Adv.  
Mr. Rishabh Lekhi, Adv.  
Mr. Tanya Singh, Adv.  
Ms. Chitragada Singh, Adv.  
Ms. Shivani Vij, Adv.

For Respondent(s) Mr. Sri Harsha Peechara, Adv.  
Mr. Duvvuri Subrahmanya Bhanu, Adv.  
Ms. Pallavi, Adv.  
Ms. Kriti Sinha, Adv.  
Mr. Akshat Kulshrestha, Adv.  
Mr. Rajiv Kumar Choudhry, AOR

Mr. Yusuf Khan, AOR  
Mr. Amarjeet Singh Girsra, Adv.  
Ms. Ritu Solanki, Adv.  
Mr. Amit Arora, Adv.  
Mr. Ajay Arora, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeals are allowed and the appellants are granted anticipatory bail in terms of the signed order, which is placed on the file.

Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR